

DOCUMENT INFORMATION

FILE NAME : Ch_IX_1_d

VOLUME : VOL-1

CHAPTER : Chapter IX. Health

TITLE : 1. d). Amendments to articles 34 and 55 of the
Constitution of the World Health Organization.
Geneva, 22 May 1973



CONSTITUTION
OF THE
WORLD HEALTH ORGANIZATION

Signed at New York on 22 July 1946

AMENDMENTS TO ARTICLES 34 AND 55

Adopted by resolution WHA26.37
of the twenty-sixth World Health Assembly
at its fifteenth Plenary Meeting on
22 May 1973

CONSTITUTION DE
L'ORGANISATION MONDIALE
DE LA SANTE

Signée à New York le 22 juillet 1946

AMENDEMENTS AUX ARTICLES 34 ET 55

Adoptés par la résolution WHA26.37
de la vingt-sixième Assemblée mondiale de la Santé
à sa quinzième séance plénière
le 22 mai 1973

WORLD HEALTH ORGANIZATION

RESOLUTION
OF THE
TWENTY-SIXTH WORLD HEALTH ASSEMBLY
AMENDING THE CONSTITUTION
OF THE WORLD HEALTH ORGANIZATION
(Articles 34 and 55)

The Twenty-sixth World Health Assembly,

Having examined the desirability of introducing a biennial programme and budget as set out in Resolution WHA25.24 and in the Report of the Director-General to the Twenty-fifth World Health Assembly on this subject;

Considering the recommendation made to the Twenty-sixth Health Assembly by the Executive Board at its Fifty-first session in Resolution EB51.R51 that a programme and budget for a biennial period be introduced as soon as possible and to adopt the proposed amendments to Articles 34 and 55 of the Constitution;

Noting that the provision of Article 73 of the Constitution, which requires that the texts of proposed amendments to the Constitution shall be communicated to Members at least six months before consideration by the Health Assembly, has been duly complied with,

I

1. ADOPTS the amendments to the Constitution set forth in the Annexes to this resolution, and which shall form an integral part of this resolution, the texts in the Chinese, English, French, Russian and Spanish languages being equally authentic;
2. DECIDES that two copies of this resolution shall be authenticated by the signatures of the President of the Twenty-sixth World Health Assembly, and the Director-General of the World Health Organization, of which one copy shall be transmitted to the Secretary-General of the United Nations, depositary of the Constitution, and one copy retained in the archives of the World Health Organization.

II

Considering that the aforesaid amendments to the Constitution shall come into force for all Members when accepted by two-thirds of the Members in accordance with their respective constitutional processes, as provided for in Article 73 of the Constitution,

DECIDES that the notification of such acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations, as required for acceptance of the Constitution by Article 79(b) of the Constitution.

IN FAITH WHEREOF we have appended our signatures hereto.

Done at Geneva this twenty-fourth day of May 1973 in two copies.

[Signed]

J. Sulianti

President of the Twenty-sixth
World Health Assembly

[Signed]

M. G. Candau

Director-General of the
World Health Organization

ORGANISATION MONDIALE DE LA SANTE

RESOLUTION

DE LA

VINGT-SIXIEME ASSEMBLEE MONDIALE DE LA SANTE

AMENDANT LA CONSTITUTION DE

L'ORGANISATION MONDIALE DE LA SANTE

(Articles 34 et 55)

La Vingt-Sixième Assemblée mondiale de la Santé,

Ayant examiné l'opportunité d'adopter un système de programme et de budget biennal, comme il est exposé dans la résolution WHA25.24 et dans le rapport soumis sur cette question par le Directeur général à la Vingt-Cinquième Assemblée mondiale de la Santé;

Considérant la résolution EB51.R51 dans laquelle le Conseil exécutif, à sa cinquante et unième session, a recommandé à la Vingt-Sixième Assemblée de la Santé que l'on introduise le plus tôt possible un système de programme et de budget biennal et que l'on adopte les amendements proposés aux articles 34 et 55 de la Constitution;

Constatant que les stipulations de l'article 73 de la Constitution, d'après lesquelles les textes des amendements proposés à la Constitution doivent être communiqués aux Etats Membres six mois au moins avant qu'ils ne soient examinés par l'Assemblée de la Santé, ont été dûment observées,

I

1. ADOPTE les amendements à la Constitution figurant dans les annexes à cette résolution et qui en font partie intégrante, les textes anglais, chinois, espagnol, français et russe étant également authentiques;

2. DECIDE que deux exemplaires de la présente résolution seront authentifiés par la signature du Président de la Vingt-Sixième Assemblée mondiale de la Santé et celle du Directeur général de l'Organisation mondiale de la Santé, qu'un de ces exemplaires sera transmis au Secrétaire général de l'Organisation des Nations Unies, dépositaire de la Constitution, et l'autre conservé dans les archives de l'Organisation mondiale de la Santé.

II

Considérant que les amendements à la Constitution susmentionnés entreront en vigueur pour tous les Etats Membres lorsqu'ils auront été acceptés par les deux tiers de ceux-ci conformément à leurs règles constitutionnelles respectives, ainsi qu'il est prévu à l'article 73 de la Constitution,

DECIDE que la notification d'acceptation s'effectuera par le dépôt d'un instrument officiel entre les mains du Secrétaire général de l'Organisation des Nations Unies, comme le prévoit l'article 79 d) de la Constitution pour l'acceptation de la Constitution elle-même.

EN FOI DE QUOI nous avons signé le présent document.

Fait à Genève, le vingt-quatre mai 1973, en deux exemplaires.

[Signé]

J. Sulianti

La Présidente de la Vingt-Sixième
Assemblée mondiale de la Santé

[Signé]

M.G. Candau

Le Directeur général de
l'Organisation mondiale de la Santé

В С Е М И Р Н А Я О Р Г А Н И З А Ц И Я З Д Р А В О О Х Р А Н Е Н И Я

РЕЗОЛЮЦИЯ

ДВАДЦАТЬ ШЕСТОЙ СЕССИИ ВСЕМИРНОЙ АССАМБЛЕИ
ЗДРАВООХРАНЕНИЯ

О ПОПРАВКАХ К УСТАВУ ВСЕМИРНОЙ
ОРГАНИЗАЦИИ ЗДРАВООХРАНЕНИЯ

(Статьи 34 и 55)

Двадцать шестая сессия Всемирной ассамблеи здравоохранения,

изучив вопрос о желательности введения двухгодичной программы и бюджета, в соответствии с резолюцией WNA25.24 и докладом Генерального директора Двадцать пятой сессии Всемирной ассамблеи здравоохранения по этому вопросу;

рассмотрев рекомендацию Двадцать шестой сессии Всемирной ассамблеи здравоохранения, принятую Исполнительным комитетом на его Пятьдесят первой сессии в резолюции EB51.R51 о том, что программа и бюджет на двухгодичный период должны представляться как можно раньше, и что следует одобрить проект поправок к Статьям 34 и 55 Устава;

отмечая, что полностью соблюдено положение Статьи 73 Устава, требующее чтобы текст предлагаемых поправок к Уставу направлялся государствам-членам не позднее чем за шесть месяцев до рассмотрения их Ассамблеей здравоохранения,

I

1. УТВЕРЖДАЕТ поправки к Уставу, сформулированные в Приложениях к настоящей резолюции, которые должны быть неотъемлемой частью этой резолюции, причем их тексты на английском, испанском, китайском, русском и французском языках являются в равной степени аутентичными;
2. ПОСТАНОВЛЯЕТ, что два экземпляра настоящей резолюции должны быть скреплены подписями Председателя Двадцать шестой сессии Всемирной Ассамблеи здравоохранения и Генерального директора Всемирной организации здравоохранения, причем один экземпляр должен быть передан Генеральному Секретарю Организации Объединенных Наций, депозитарию Устава ВОЗ, а другой экземпляр должен храниться в архивах Всемирной организации здравоохранения.

II

Учитывая, что вышеуказанные поправки к Уставу должны вступить в силу для всех Государств-членов после принятия их двумя третями государств-членов согласно их соответствующим конституционным процедурам, как это предусмотрено в Статье 73 Устава,

ПОСТАНОВЛЯЕТ, что уведомление о таком принятии должно быть осуществлено путем вручения формального документа Генеральному Секретарю Организации Объединенных Наций, как этого требует принятие Устава согласно Статье 79 (b) Устава.

В УДОСТОВЕРЕНИЕ ЧЕГО мы подписываемся здесь.

Составлен в г.Женеве 24 мая 1973 г. в двух экземплярах.

[Signed - Signé]

[J. Sulianti]

Председатель

Двадцать шестой сессии
Всемирной ассамблеи
здравоохранения

[Signed - Signé]

[M.G. Candau]

Генеральный директор
Всемирной организации
здравоохранения

ORGANIZACION MUNDIAL DE LA SALUD

RESOLUCION

DE LA

26^a ASAMBLEA MUNDIAL DE LA SALUD

QUE REFORMA LA CONSTITUCION DE LA

ORGANIZACION MUNDIAL DE LA SALUD

(Artículos 34 y 55)

La 26^a Asamblea Mundial de la Salud,

Vista la conveniencia de establecer un sistema de programas y presupuestos bienales con arreglo a lo indicado en la resolución WHA25.24 y en el informe que sobre este asunto presentó el Director General a la 25^a Asamblea Mundial de la Salud;

Enterada de que, en su 51^a reunión, el Consejo Ejecutivo, por su resolución EB51.R51, ha recomendado a la 26^a Asamblea Mundial de la Salud que se establezca cuanto antes un ciclo de programas y presupuestos bienales y que se adopten las propuestas de reforma de los Artículos 34 y 55 de la Constitución;

Advirtiendo que se ha dado el debido cumplimiento a las disposiciones del Artículo 73 de la Constitución, donde se exige que las propuestas de reforma de la Constitución se comuniquen a los Estados Miembros por lo menos seis meses antes de que la Asamblea de la Salud las examine,

I

1. ADOPTA las reformas de la Constitución que se reproducen en los anexos de la presente resolución y que forman parte integrante de ésta, quedando entendido que los textos chino, español, francés, inglés y ruso serán igualmente auténticos;

2. RESUELVE que el Presidente de la 26^a Asamblea Mundial de la Salud y el Director General de la Organización Mundial de la Salud refrenden con su firma dos ejemplares de la presente resolución, uno de los cuales se transmitirá al Secretario General de las Naciones Unidas, depositario de la Constitución, y otro se conservará en los archivos de la Organización Mundial de la Salud.

II

Considerando que, según lo dispuesto en el Artículo 73 de la Constitución, las modificaciones antedichas entrarán en vigor para todos los Estados Miembros cuando las hayan aceptado las dos terceras partes de éstos, de conformidad con sus procedimientos constitucionales respectivos,

RESUELVE que se notifique esa aceptación depositando en poder del Secretario General de las Naciones Unidas el oportuno instrumento oficial, en las condiciones establecidas para la aceptación de la Constitución en el párrafo (b) del Artículo 79 de la Constitución.

EN FE DE LO CUAL firmamos de nuestro puño y letra el presente documento.

Hecho en Ginebra el 24 de mayo de 1973, en dos ejemplares.

[Signed-Signé]

J. Sulianti

Presidente de la 26^a
Asamblea Mundial de la Salud

[Signed-Signé]

M. G. Candau

Director General de la
Organización Mundial de la Salud

在第三十四条, 删除“常年”两字,
在第五十五条, 删除“常年”两字;
修正条款措辞如下:

第三十四条

秘书长应编造本组织财政收支报告及概算
送交执行委员会。

第五十五条

秘书长应编製本组织之预算概算提交执行委
员会。执行委员会应审查此预算概算, 並附建议提交
卫生大会。

In Article 34 delete the word "annually",

In Article 55 delete the word "annual";

the amended Articles reading as follows:

Article 34

The Director-General shall prepare and submit to the Board the financial statements and budget estimates of the Organization.

Article 55

The Director-General shall prepare and submit to the Board the budget estimates of the Organization. The Board shall consider and submit to the Health Assembly such budget estimates, together with any recommendations the Board may deem advisable.

A l'article 34, supprimer les mots "chaque année"

A l'article 55, supprimer le mot "annuelles"

Les articles ainsi modifiés se liront comme suit :

Article 34

Le Directeur général doit préparer et soumettre au Conseil les rapports financiers et les prévisions budgétaires de l'Organisation.

Article 55

Le Directeur général prépare et soumet au Conseil les prévisions budgétaires de l'Organisation. Le Conseil examine ces prévisions budgétaires et les soumet à l'Assemblée de la Santé, en les accompagnant de telles recommandations qu'il croit opportunes.

В Статье 34 исключить слово "ежегодно".

В Статье 55 исключить слово "годовую".

Текст статей с учетом поправок:

Статья 34

Генеральный директор составляет и представляет Комитету финансовые отчеты и бюджетные сметы Организации.

Статья 55

Генеральный директор составляет и представляет на рассмотрение Комитета бюджетную смету Организации. Комитет рассматривает и представляет Ассамблее здравоохранения эту бюджетную смету вместе с такими рекомендациями, какие Комитет полагает уместными.

Artículo 34: Suprímase la palabra "anualmente".

Artículo 55: Suprímase la palabra "anual".

La nueva redacción de estos artículos será, por tanto, la siguiente:

Artículo 34

El Director General preparará y presentará al Consejo los balances y proyectos de presupuestos de la Organización.

Artículo 55

El Director General preparará y someterá al Consejo el proyecto de presupuesto de la Organización. El Consejo considerará y someterá a la Asamblea de la Salud dicho proyecto de presupuesto con las recomendaciones que estime convenientes.

I hereby certify that the foregoing text is a true copy of the resolution adopted by the twenty-sixth World Health Assembly at its Fifteenth Plenary Meeting on 22 May 1973, amending articles 34 and 55 of the Constitution of the World Health Organization signed at New York on 22 July 1946, a duly authenticated copy of which is deposited with the Secretary-General of the United Nations.

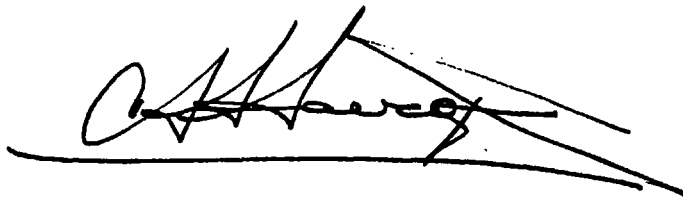
For the Secretary-General:

The Legal Counsel

Je certifie que le texte qui précède est la copie conforme du texte de la résolution adoptée par la vingt-sixième Assemblée mondiale de la santé à sa quinzième séance plénière le 22 mai 1973, amendant les articles 34 et 55 de la Constitution de l'Organisation mondiale de la santé signée à New York le 22 juillet 1946, résolution dont une copie dûment authentifiée est déposée auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général:

Le Conseiller juridique

A handwritten signature in black ink, appearing to be 'C. H. ...', is written over a horizontal line. The signature is stylized and somewhat illegible.

United Nations, New York
5 October 1973

Organisation des Nations Unies, New York,
le 5 octobre 1973

Certified true copy IX.1 (d)
Copie certifiée conforme IX.1 d)
October 2004